

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 44/2001  
IN OA 2112/99

New Delhi, this day 29th of January 2001.

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J)  
Hon'ble Shri Govindan S. Tampi, Member (A)

Vinod Singh  
S/o Sh. Ghambir Singh,  
Working as Peon,  
B-6, Safdurjung Fire Station,  
Jor Bagh Road, New Delhi.

.....Petitioner

(By Advocate: Shri D.S. Mahendru)

Versus

1. Sh. P.S. Bhatnagar,  
Chief Secretary,  
Govt. of N.C.T. of Delhi,  
5 Sham Nath Marg,  
Old Secretariat, Delhi-54

2. Sh. C.L. Deri,  
Chief Fire Officer,  
Govt. of N.C.T. of Delhi  
Connaught Lane New Delhi

.....Respondents.

(None for the Respondents)

O R D E R (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, VC(J)

Heard Shri D.S. Mahendru, learned counsel  
for the petitioner in CP 44/2001 in OA 2112/99 with  
regard to the Tribunal's order dated 19.7.2000.

2. In pursuance of the aforesaid order,  
admittedly the respondents have passed the order dated  
25.9.2000 about <sup>which is</sup> the petitioner is aggrieved

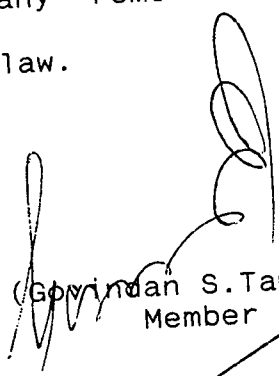
3. Having perused the records, we are of the  
view that there is no contumacious or wilful  
disobedience of the Tribunal's order dated 19.7.2000


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warranting any further action under the provisions of the Contempt of Courts Act, 1971 read with Section 17 of the Administrative Tribunals Act, 1985.

4. In the circumstances, ~~the~~ CP No. 44/2001 is dismissed with liberty to the petitioner to pursue any remedies as he may be advised, in accordance with law.

  
(Govindan S. Tampi)  
Member (A)

  
(Smt. Lakshmi Swaminathan)  
Vice Chairman (J)

Patwal/